

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 181 OF 2015

Dated : 16th October, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Byrnihat Industries Association Appellant(s)
Versus
Meghalaya State Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ishann Mukherjee
Ms. Akshi Seem

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R-1

Mr. Sakie Jakharia for R-2

ORDER

Admit. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1. and Ms. Sakie Jakaria takes notice on behalf of Respondent No.2 and they three weeks time to file reply. They may file the same on or before 06.11.2015. Thereafter, rejoinder may be filed after serving copy on the other side.

List the matter on **20.11.2015.**

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/dk